

that there are certain rice mills which though set up in 1967 are not functioning as yet ?

MR. SPEAKER : It is not a question of being aware of every fact. It is a question of answering it.

SHRI JAGANNATH PAHADIA : In such cases, several agencies including the Food Corporation are giving assistance.

MR. SPEAKER : Next Question.

SHRI D. N. MAHATA : Will the Government be pleased to state how many cooperative societies are running at a loss ?

SHRI JAGANNATH PAHADIA : There are various types of societies. I require notice for it.

MR. SPEAKER : I have already gone to the next question.

#### Expansion Programme of Sugar Mills in Tamil Nadu

\*1719. SHRI LAKSHMINARAYANAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the names of the sugar factories of Tamil Nadu which are contemplating to have some expansion programme, and of those which have already expanded ; and

(b) whether non-payment of sugarcane price arrears will have any restriction on their future expansion ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) Statement giving the names of sugar factories in Tamil Nadu which have been granted letters of intent/licences for effecting substantial expansion and are yet to complete the same and also of those sugar factories which have already expanded their crushing capacities since First Five Year Plan, is laid on the Table of the Sabha. No application is pending consideration for expansion in the existing sugar factories in Tamil Nadu.

(b) No, Sir.

#### Statement

List of names of sugar factories in Tamil Nadu holding expansion licences/letters of intent and have yet to complete their schemes.

#### S. No. Name and address of the sugar factory

1. Cauvery Sugars & Chemicals Ltd. Petaivayalai, District Tiruchirapalli.
  2. The South India Steel & Sugars Ltd., Mundiampakkam, Villupuram, Taluk, District South Arcot.
  3. Aruna Sugars Ltd. Pennadam, District South Arcot,
  4. Kallakurichi Cooperative Sugar Mill Ltd., P. O. Moongilthuripattu, Taluk Kallakurichi, District South Arcot.
  5. The Thiru Arooran Sugars Ltd., Vadapathimangalam, District Tanjore.
  6. Amaravathi Cooperative Sugar Mills Ltd., A. K. Puthur, Viz. Kaniyar, District Coimbatore.
  7. The Sakthi Sugars Ltd., Appakudal, District Coimbatore.
  8. North Arcot District Cooperative Sugar Mills Ltd., Vadopudupet, Ambur, District North Arcot.
  9. The Madurantakam Cooperative Sugar Mills Ltd., Padalam, District Chingleput.
  10. The Salem Cooperative Sugar Mills Ltd., Mohanur, Via Karur (Nammakal Taluk), District Salem.
- B. List of names of sugar factories in Tamil Nadu, which have already expanded their daily cane crushing capacity since First Five Year Plan.
1. The Deccan Sugar & Abkhari Co. Ltd., Pugalur Sugar Factory, District Triuchirapalli,
  2. Cauvery Sugar & Chemicals Ltd., Kattur, Petaivayalai, District Tiruchirapalli.
  3. The South India Steel & Sugars Ltd., Mundiampakkam, Villupuram Taluk District South Arcot.
  4. North Arcot District Cooperative Sugar Mills Ltd., Vadapudupet, Ambur District North Arcot.
  5. Kothari Sugar & Chemicals Ltd., Kattur, Railway Station Lalgudi District Tiruchirapalli.

**SHRI LAKSHMINARAYANAN :** In the statement the names of nearly ten factories have been given to whom expansion licences or letters of intent have been given. May I know from the hon. Minister whether the Government is aware that the EID Parry & Co. is increasing its capacity from 2000 to 3000 tonnes a day ?

**SHRI ANNASAHEB P. SHINDE :** If letters of intent or licences have been issued in the past for the expansion of any factory, legally it is not within our powers to prohibit that company from expanding its capacity.

**SHRI LAKSHMINARAYANAN :** The name of that factory is not found in this list. That is why I wanted to know whether it is a fact that the EID Parry Co., Nellikuppam is expanding their capacity from 2000 tonnes a day to 3000 tonnes. My question has not been answered.

**SHRI ANNASAHEB P SHINDE :** There are two points involved. I have actually made the point. Since the hon. Member wants some clarification, factories can expand within the licences or letters of intent issued to them because expansion upto Rs. 1 crore, according to the decision of the Industrial Development Ministry, is permitted for industrial undertakings within particular limits. If any company is expanding within that limit, it is legally permissible.

The list of companies to whom expansion licences or letters of intent have been given has been laid on the Table of the Sabha.

**SHRI LAKSHMINARAYANAN :** My second supplementary is...

**MR. SPEAKER :** Is it still the second one?

**SHRI LAKSHMINARAYANAN :** Yes, Sir. The first one was only by way of clarification. My second question is : most of the sugar factories in Tamil Nadu for this season of 1970-71 have not paid even 50% of the price for sugar cane supplied to them till this day. Even for last year they have not paid fully to the sugar cane suppliers. If such things are going to happen, it will ruin the industry, the growers as also the Government. In view of all these things may I know from the Minister whether those factories who have

not paid the dues to the cane-growers—now they are getting all facilities from the Government—will be prevented at least from expanding further, in order to save the growers as well as the industry ?

**SHRI ANNASAHEB P. SHINDE :** The actual position is that out of the total dues of Rs. 22,56,00,000 for the sugar cane purchased by the sugar factories in Tamil Nadu, Rs. 17,77,00,000 have been paid and the arrears are Rs. 4,79,00,000 and now as the House is aware, as far as the arrears of cane price are concerned, we have been impressing upon the State Government that necessary steps including coercive measures should be taken to recover the arrears of sugar cane price so that the growers do not suffer.

**SHRI LAKSHMINARAYANAN** *rose.*

**MR. SPEAKER :** Now you have had enough of the back benchers' privilege.

**SHRI LAKSHMINARAYANAN :** There are a lot of sugar cane growers who have not been paid. That is why the question, Sir.

**MR. SPEAKER :** There is only half a minute more for the Question Hour to end. You can take it if you are not still satisfied. You are the last gentleman to ask question during this session.

**SHRI LAKSHMINARAYANAN :** In Tamil Nadu, when the sugar-cane growers approached the State Government for non-payment of the sugar cane price, the factories' plea was that the Central Government are not giving adequate credit. When we approach the Central Government they say, this is a subject which should be considered by the State Government. This state of affairs is continuing.

**MR. SPEAKER :** I am going to declare that the Question Hour is over.

**SHRI LAKSHMINARAYANAN :** I would like to ask the hon. Minister whether some policy will be devised so that both the Governments, Central and States, put together, may take proper action against the factories, who have not paid the sugar-cane dues promptly.

**SHRI ANNASAHEB P. SHINDE :** There are no two opinions between the Tamilnadu Government and ourselves. I am again taking

it up with the Tamilnadu Government so that necessary action is taken by the Government to recover the arrears of sugar-cane prices.

MR. SPEAKER : The Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### Self-Sufficiency in Medium and Small Size Tractors

\*1711. DR. SARADISH ROY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a great shortage of medium and small size tractors in the country ;

(b) whether these tractors which are in short supply are readily available in black market ; and

(c) if so, the steps taken to check black market on these tractors ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAIHEB P. SHINDE) : (a) Yes, Sir.

(b) It has come to the notice of the Government that in certain cases, tractors sold to farmers in some States are being resold by them to purchasers in the same and other States at a premium.

(c) With a view to eliminating possible blackmarketing in tractors, the Government is making available a substantially large number of imported tractors through the Agro-Industries Corporations. The prices of these imported tractors are fixed by the Projects and Equipment Corporation. Import of tractors as gifts from Indian relation living abroad has also been allowed with a view to easing the supply position. Besides steps are also being taken by the Government to step up indigenous production of tractors in the country. In order to arrest the mal-practices prevalent in the trade. The Government has also under consideration the promulgation of a Control Order on sale and distribution of tractors. This order is likely to be promulgated soon.

##### Payment of Compensation to Private Entrepreneurs for Diamond Mines in Panna District of Madhya Pradesh

\*1720. SHRI NARENDRA SINH : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the private entrepreneurs from whom Government have since taken over the Diamond Mines in the Panna District of Madhya Pradesh, have been paid compensation ; and

(b) if so, the total amount paid to them so far ?

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARAMANG-ALAM) : (a) and (b). The diamond mines in question have not been taken over by the Government from private entrepreneurs. The question of paying any compensation, therefore, does not arise.

##### Setting up of a Steel Plant in Kozhikode Region of Kerala

\*1721. SHRI C. JANARDHANAN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have explored the possibility of setting up a steel plant in Kozhikode region of Kerala ; and

(b) if so, the results thereof ?

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARAMANG-ALAM) : (a) The Geological Survey of India are yet to complete the investigations on the Kozhikode iron ore deposits. A view can be taken on any investment proposal only after the investigations have been completed.

(b) Does not arise.

##### Central Assistance for Implementation of Small Irrigation Schemes

\*1722. SHRI S. P. BHATTACHARYYA : Will the Minister of AGRICULTURE be pleased to state :

(a) the amount of financial assistance either as loan or as grant given by the Central Government and each of its sponsored financial